



2026:AHC:36030

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 709 of 2026

Ashok Kumar Singh

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Mani Upadhyay, Shivang Shukla
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Sri Shailesh Srivastava, learned standing counsel for the state-respondents and Sri Pankaj Kumar Gupta, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed for the following relief:-

"Issue a writ, order or direction in the nature of mandamus, commanding the respondent no.2 to decide the Second Appeal No.2614 of 2022 (Computerized Case No.AL20221714002614) (Shiv Skumar Singh vs. Krishna Kumar Singh), under Section 208 of the U.P. Revenue Code, 2006, pending before him, within a stipulated time."

3. Counsel for the petitioner states that second appeal, arising out of the proceeding under Section 116 of the U.P. Revenue Code, 2006, filed by respondent no.4, impleading the petitioner as opposite party, is pending before Board of Revenue since 2022. He further placed the copy of the order sheet of the pending proceeding, in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2/Board of Revenue, U.P. at Prayagraj to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 4 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

February 18, 2026
C.Prakash

(Chandra Kumar Rai,J.)